

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1293 of 2019**

**IN THE MATTER OF:**

**Oriental Bank of Commerce**

**...Appellant**

**Versus**

**Helios Photo Voltaic Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Ms. Paromita Majumdar and  
Ms. Isha Thakur, Advocates.**

**For Respondent: Mr. Varsha Benerjee, Advocate.**

**O R D E R**

**10.06.2020** Heard learned counsel for the Appellant and learned counsel for the Respondent. It appears that on perusal of the order dated 23<sup>rd</sup> January, 2020 directed the parties to file list of dates and events on 10<sup>th</sup> February, 2020. It appears that the Respondent had filed the list of dates and events but the Appellant has not filed list of dates and events. Further seeks one week time to file list of dates and events.

Learned counsel for Appellant submits that the Oriental Bank of Commerce now merged with Punjab National Bank, she wants to file Interlocutory Application for substitute and bringing on record to transpose 'Punjab National Bank' as Appellant. She seeks time for filing Interlocutory Application. One week time is granted. The same may be served to Respondent through email as a soft copy.

Records revile that the matter was earlier heard by Hon'ble Mr. Justice A.I.S. Cheema (Member Judicial). Under the circumstances let the matter be placed before the Hon'ble Acting Chairperson for passing appropriate order(s).

[Justice Anant Bijay Singh]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

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